

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. C.P. (IB)/693(MB)2023

IN THE MATTER OF

Assets Care & Reconstruction Enterprise Limited ... Petitioner

Vs

Sujyoti Developers Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nimay Dave (PH)

For the Respondent: Adv. Rishab Jain (PH)

ORDER

Counsel for the Respondent submits that the cost imposed vide order dated 26.10.2023 has been paid. The reply is ready and he has not been able to upload the same because of some technical issues. Adjourned to **30.11.2023** for arguments.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/